

5.00 P.M.

GOVERNMENT BILLS — Contd.

The Andhra Pradesh Reorganisation (Amendment) Bill, 2014

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): Sir, I move:

“That the Bill further to amend the Andhra Pradesh

Reorganisation Act, 2014, as passed by Lok Sabha, be taken into consideration.”

The question was proposed.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: I think, we can put it to vote.

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION; AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Yes, Sir.

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, I would like to say something.

SHRI V. HANUMANTHA RAO (Telangana): Sir, I would like to raise an issue.

MR. DEPUTY CHAIRMAN: Okay, two-three minutes each. There is only half-an-hour allocated to this. *...(Interruptions)...*

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, this Bill is very important for us.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I have a point of order. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: If all of you stand up, what do I do? *...(Interruptions)...* One of you only should speak. *...(Interruptions)...* I will allow you to speak. The total time allotted is only thirty minutes. I can allow Members from Andhra Pradesh to speak within that 30 minutes. Take three-four minutes each. Who would like to speak first? Okay, now Shri Seelam.

SHRI JESUDASU SEELAM: Sir, I rise to...

SHRI M. VENKAIAH NAIDU: Sir, I have no problem in the Chair giving permission to speak to anybody. Whoever Member wants to speak, he can. The point is, this Bill is a simple arithmetical Bill. One-third of 175 is 58 and it is written 50. We are correcting that only. I agree with hon. Members that there are other issues which should be discussed. But justice will not be done because on this issue, you will not get a response also.

SHRI V. HANUMANTHA RAO: What about the other issues, Sir? There is Telangana issue also. There are a lot of issues.

SHRI M. VENKAIAH NAIDU: The Government wants to...

SHRI SITARAM YECHURY (West Bengal): Sir, we will agree to this; that is not the problem. But you just assure them that on the other issues you will discuss it in the House.

SHRI M. VENKAIAH NAIDU: On the other issues, I suggest that if either the Home Minister or the Finance Minister is there, then it would be useful. But the point raised by hon. Members, 'the other issues', certain changes are to be brought with regard to Telangana also. Telangana Government has said something and the MPs have said something. Even our own MPs' allocation also has to be taken up. These things are being addressed. Yesterday only, the Home Minister has put a senior officer as the nodal officer. I agree that those things are also to be addressed. We would be coming back to the House with regard to legislation on those issues also. There will be ample time to discuss these. I appeal to them...

SHRI V. HANUMANTHA RAO: What about power, Sir? ..(*Interruptions*)..

SHRI SITARAM YECHURY: Sir, if I understand correctly, there are many contentious issues with the Reorganisation Bill. Passion of a large number of people is naturally involved in it. So, from what I understand from the Minister for Parliamentary Affairs, he said that these issues are being examined. Issues have also been raised on Telangana. All that will be examined and he will come back to the House. Please listen to all of us and only then take any decision that will be taken. Am I right?

SHRI M. VENKAIAH NAIDU: On contentious issues, yes. On issues where there is no dispute, yes.

MR. DEPUTY CHAIRMAN: Why not call MPs from Andhra Pradesh and Telangana and discuss with them?

SHRI SITARAM YECHURY: Sir, I agree with you. My suggestion is, let the hon. Minister call the MPs from Andhra Pradesh and Telangana and sit with them. There are many contentious issues like sharing of power, sharing of water. The most contentious issue that is not coming up in public domain now, but which will be coming up, is the question of distribution of the liabilities of the united State, which State will take how much of that liability. There are many loans. Who will take the burden of those loans? All these are very important issues that need to be properly discussed and a conclusion has to come. Therefore, I would request the

hon. Minister, saying that on all these issues, as the first step, let all the Members of Parliament from Andhra be called.

MR. DEPUTY CHAIRMAN: Members from Andhra and Telangana.

SHRI SITARAM YECHURY: I am sorry. That is what I mean. Members from Andhra and Telangana be called; the Government listens to them. On that basis, they will have their own assessment. Come with the proposals and those proposals, we will discuss in the House. That is what I suggest. If you agree..

MR. DEPUTY CHAIRMAN: Yes...(Interruptions)... I hope the Government agrees to that.

SHRI M. VENKAIAH NAIDU: One Additional Secretary, senior officer, has been designated by the Home Minister, yesterday. That officer and two other officers are going to Hyderabad. They will be talking to Chief Secretary, Telangana, Chief Secretary, Andhra Pradesh and try to understand what are the contentious issues. Then they will come back. As suggested by Sitaramji and other Members, we have no problem. We will be calling the Members of Parliament from Telangana and Members of Parliament from Andhra also, have an informal discussion with them and then, try to come to a solution. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I think that will be the ideal way.

SHRI M. VENKAIAH NAIDU: You wait, we have to come back to the House only.

MR. DEPUTY CHAIRMAN: That is fine. That is enough.

SHRI M. VENKAIAH NAIDU: Mr. Seelam, I hope you will support that also.

SHRI SITARAM YECHURY: Sir, if you listen to us, we will listen to you. We come to an agreement.

SHRI JESUDASU SEELAM: Sir, I rise to support the Bill ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Seelam, listen. Now, listen ...(Interruptions)... Mr. Seelam, sit down. The point is, your real issues have already been addressed. The Government has accepted the suggestion made by Shri Sitaram Yechury. Already, the officers have been sent there and the Government will call the meetings of MPs from both the States, hear them and come back to the solutions. Those will be addressed. This Bill is only technical; a mistake of 50-58 corrections. So, what is to talk? I will not allow any other point to be raised. ...(Interruptions)... No other point will go on record except on the Bill. ...(Interruptions)...

SHRI JESUDASU SEELAM: Sir, that is unfair. *...(Interruptions)...* Sir, this rule is unfair. *...(Interruptions)...*

SHRI V. HANUMANTHA RAO: Sir, after that I should get a chance.

MR. DEPUTY CHAIRMAN: Listen *...(Interruptions)...* What is your demand? *...(Interruptions)...* Sit down *...(Interruptions)...* Mr. Seelam, sit down. *...(Interruptions)...* Okay, if you are very particular, thirty minute is the total time. How much you will get, you take. You can get two minutes each. Okay; only two minutes.

SHRI JESUDASU SEELAM: Sir, I rise to support this Bill. Actually, it is not a mistake. There are 90 members in the erstwhile Andhra Pradesh Legislative Council. There is a rule. Article 171, Clause 1 says, 'no Legislative Council will be less than forty'. So, out of ninety, forty has to be given to Telangana. The remaining 50 are given to Andhra Pradesh. Everybody is saying it is a mistake. No, unless you increase the number of seats, it could not have been 58. Now, we are increasing, it is rightly 58. So the impression by the Chair and by the Ministers, by other parties that Congress did a lot of mistakes is erroneous. It is not correct. I just want to keep the record straight. Second thing, Mr. Venkaiah Naidu said, let the officers go and find out what is wrong. But all along, these people are blaming the Congress that it is a blunder, they have made a wrong Bill. Why are they doing it piecemeal? If they find it is wrong, let these officers find out? For nine months, why are they not sending the officers to go and verify what is wrong? Why did they not put the MPs and the leaders of both Andhra Pradesh and Telangana and try to correct? Sir, they don't want to do any correction. They don't want to do any commitments to be fulfilled. Sir, I now come to Andhra Pradesh. Sir, this Legislative Council is fine. This is not a mistake in the Bill, let me correct. Other Members of the political parties, please refrain from blaming the Congress for the bifurcation. You people have started, the BJP has started; Telugu Desam has supported; TRS supported, everybody supported. Congress party is the last one to support. It is with deep hurt, with anguish that the bifurcation was done to fulfil the long-held demands of my brothers for Telangana. Having done that, Sir, the Congress Party and the UPA never wanted people of Andhra Pradesh to regret at any point of time. They laid a golden foundation for the brightest future of Andhra Pradesh in terms of provisions in the Bill, in terms of the assurances given by the then Prime Minister on the floor of the House. The entire House, all the political parties, with one voice, committed to do the implementation of the provisions of the Andhra Pradesh Reorganisation Bill.

MR. DEPUTY CHAIRMAN: The Government also assured the House.

SHRI JESUDASU SEELAM: This Government and the TDP Government – the

Chief Minister of Andhra Pradesh on record said, "The Centre is cutting my..."
...(Time-bell rings)... Sir, give me two minutes.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; AND THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y. S. CHOWDARY): No, no. ...(Interruptions)...

SHRI JESUDASU SEELAM: Let the records be straight. I want to keep the record straight. All the time workers of the BJP and Telugu Desam Party blamed the Congress day-in-and-day-out on the Telugu Channel. ...(Interruptions)... Let me correct this.

MR. DEPUTY CHAIRMAN: That you do outside.

SHRI Y.S. CHOWDARY: It is not correct. ...(Interruptions)...

SHRI JESUDASU SEELAM: Mr. Y.S. Chowdary, you said ₹10,000 crores are going to be released before 31st March. I am happy, long live Mr. Y.S. Chowdary. Where is that ₹10,000 crores? ...(Interruptions)... It is injustice to the people of Andhra Pradesh. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Shri Hanumantha Rao.

SHRI JESUDASU SEELAM: When will you release the money? ...(Interruptions)... Sir, let me finish my argument. We don't...

MR. DEPUTY CHAIRMAN: Shri Hanumantha Rao.

SHRI JESUDASU SEELAM: Throw me outside, but I am continuing. ...(Interruptions)... Let them switch off the mike, I don't mind.

MR. DEPUTY CHAIRMAN: Shri Hanumantha Rao, please. ...(Interruptions)...

SHRI JESUDASU SEELAM: No, no; I just want the assurances... ...(Interruptions)...

SHRI V. HANUMANTHA RAO: Mr. Deputy Chairman, Sir, I thank you very much for giving me the opportunity. ...(Interruptions)...

श्री शरद यादव (बिहार): ये चौधरी साहब का जो नाम ले रहे हैं, यह ठीक नहीं है। इसे निकाला जाना चाहिए।

SHRI JESUDASU SEELAM: I said, 'Long live the hon. Minister'.

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Why are they opposing? What is the problem? ...(Interruptions)...

SHRI JESUDASU SEELAM: He assured that ₹10,000 crores would be released by 31st March. I authenticate it; it was there in *The Hindu*, 16th March. Now, ten days are left in March. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Your time is over. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: Sir, I am only exemplifying the wrong assurances. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Your time is over. Nothing more is going on record. Not more than three minutes. ...*(Interruptions)*... Now, Shri Hanumantha Rao.

SHRI JESUDASU SEELAM:*

MR. DEPUTY CHAIRMAN: Shri Hanumantha Rao, please. ...*(Interruptions)*... Mr. Seelam, please take your seat. ...*(Interruptions)*... Mr. Seelam, please take your seat. ...*(Interruptions)*...

SHRI JESUDASU SEELAM:*

MR. DEPUTY CHAIRMAN: Mr. Seelam, why are you so emotional? ...*(Interruptions)*... Mr. Seelam, you sit down. ...*(Interruptions)*...

SHRI JESUDASU SEELAM:*

MR. DEPUTY CHAIRMAN: Mr. Hanumantha Rao, now you start, please.

SHRI V. HANUMANTHA RAO : Sir, here also, injustice is being done to Telangana. Sir, I am supporting the Andhra Pradesh Reorganisation Bill brought by the hon. Home Minister. At the same time, I would like to submit that the UPA Government had brought and passed the Andhra Pradesh Reorganisation Bill. It was agreed to from both the sides. Sir, they can give Polavaram, Special Category Status and everything to Andhra. At the same time, in Telangana also, whatever promises were made by the UPA Government, like setting up of 4,000 MW power project by NTPC should be established in Telangana. Sir, our agriculture is only dependent on bore-wells. So, there is a power project at Krishnapatnam. But, they are not giving us any power from this. Moreover, Sir, we have iron ore mines at Bayyaram. So, the Government can start a steel plant there. But they have not taken up that also. Sir, for Horticulture University, ₹100 crores were allotted in the previous Budget. But they have now given only ₹75 crores. We have been demanding National Project status for Pranahita-Chevella Project. We supported the Polavaram Project. When Shri Anjaiah was the Chief Minister, he himself said that both the projects,

* Not recorded.

namely, Polavaram and Pranahita-Chevella, would start at the same time. As regards Polavaram Project, the Central Government is treating it as a Central Government Project. Unfortunately, for Pranahita-Chevella, the Central Government is not coming to the rescue of Telangana.

As regards Special Package for Backward Districts of Telangana – you have given special package for Rayalaseema and Coastal Andhra – but what about Mehboobnagar, what about Adilabad? So, my request is, there is a backward area. Sir, the BJP Government... *...(Interruptions)...*

श्री शरद यादव : सर, माइक की आवाज कम करवा दीजिए। हनुमंत राव जी इतनी जोर से बोलते हैं कि कान फटने लगते हैं।

श्री वी. हनुमंत राव : मेरे बगल वाले ने मुझसे ज्यादा बोला, आपने उन्हें कुछ नहीं कहा। *...(समय की घंटी)...* मेरे बगल वाले ने मुझसे ज्यादा बोला। *...(व्यवधान)...* मेरी ऐसी ही आवाज़ है। यह गरीब की आवाज़ है, बैकवर्ड एरिया की आवाज़ है। मैं जो भी बोलता हूँ, दिल से बोलता हूँ। मैं सामने बोलता हूँ, पीछे नहीं बोलता।

सर, दूसरी बात यह है कि ट्राइबल यूनिवर्सिटी के लिए अनाउंस किया गया कि एक करोड़ रुपये देंगे। ट्राइबल यूनिवर्सिटी क्या एक करोड़ रुपये में बनती है? *...(समय की घंटी)...* सर, तीसरी बात *...(व्यवधान)...* भी देना है। *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: Okay; okay. *...(Interruptions)...* It is all right. *...(Interruptions)...* Shri C.M. Ramesh. *...(Interruptions)...*

श्री वी. हनुमंत राव : यह तेलंगाना में देना जरूरी है। *...(व्यवधान)...*

SHRI C.M. RAMESH (Telangana): Sir, I rise to support the Andhra Pradesh Reorganisation (Amendment) Bill, 2014, which propose to increase the seats in the Andhra Pradesh Legislative Council from 50 to 58. Article 171(1) clearly says that *...(Interruptions)....*

श्री शरद यादव (बिहार): सर, मैं श्री जेसुदासु सीलम और श्री वी. हनुमंत राव, दोनों की बातों का समर्थन करता हूँ।

श्री वीर सिंह (उत्तर प्रदेश): सर, मैं भी श्री जेसुदासु सीलम और श्री वी. हनुमंत राव, दोनों की बातों का समर्थन करता हूँ।

SHRI C.M. RAMESH: The strength of the Members of a Legislative Council should be 1/3rd of the total members of the Legislative Assembly. If you calculate it, keeping in the mind the total number of seats in the Andhra Pradesh Legislative Assembly, it comes to 58, not 50, which was proposed in the original Act. It is a very glaring mistake in the Act. But it was passed without giving any rudimentary thought. The Congress had done the division of Andhra Pradesh purely to get seats.

[Shri C.M. Ramesh]

But it was decimated in the both, the Lok Sabha and the Assembly, elections. It failed to win even a single whether it was the Lok Sabha or the Legislative Assembly. They could not even save their deposit. They had made so many mistakes in the Act. But this Government is correcting them one by one. They had said in the Act that the Assembly seats would be increased from 175 to 225. That also has to be amended by this Government in the future sessions.

Sir, since it is related to the Telugu-speaking people, I had given my request to speak in Telugu.

*Hon'ble Deputy Chairman Sir, tomorrow being Ugadi, Telugu New Year, on behalf of Rajya Sabha, I would like to wish all the Telugu speaking people a very happy Ugadi. Yesterday our Hon'ble finance Minister had promised that the NDA Government will take care of all the points mentioned in the Andhra Pradesh Reorganization Act. He also said that, the deficit amounting to ₹7,000 crores in Andhra Pradesh Revenue budget will be released soon. I congratulate him for this.

MR. DEPUTY CHAIRMAN: Okay. Please conclude.

SHRI C. M. RAMESH: Sir, you had given them three minutes each. I want three minutes more. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; no. Your party has only two minutes. How can I give you more time? ...*(Interruptions)*... Okay; Okay. If the BJP is giving its time, I have no objection. ...*(Interruptions)*...

SHRI C. M. RAMESH: As the Hon'ble Minister of Power, Coal and Renewable Energy Shri. Piyush Goyal is present in the house, I request him to allot one Ultra Mega Power Project (UMPP) to the state. The Congress party had brought the Andhra Pradesh Reorganization Bill to both the houses of Parliament, just two months before the General Elections. However, the Congress Party could not win even a single seat in the assembly elections in Andhra Pradesh. Also, the deposits of the all the 175 candidates who contested the Assembly elections have been forfeited. Hon'ble Deputy Chairman Sir, even the candidates from the Congress Party who have been the Members of Parliament for five to six terms have lost the elections. They could not get even seventeen thousand votes out of seventeen lakh. This reflects the devastation they have caused to the state of Andhra Pradesh.

Murdering one's own parents and crying that they are orphan, is the present situation of the Congress Party. They should realize their mistake at least now, if not, their future will be dark.

* English translation of the original speech made in Telegu.

Yesterday, Smt. Sonia Gandhi had shown her concern for the State of Andhra Pradesh in Lok-Sabha. This is because she has realized that the party was completely washed away in Andhra Pradesh and it is high time to make a statement. The Congress party is afraid that it may lose its existence as NDA is fulfilling all the promises it had made to the State of Andhra Pradesh. Hence, Smt. Sonia Gandhi has made her statement in the Parliament. This is a very shameful act. I support this Bill.

MR. DEPUTY CHAIRMAN: Now, Dr. K. V. P. Ramachandra Rao. *...(Interruptions)...*
Mr. Seelam, please sit down. *...(Interruptions)...*

SHRI JESUDASU SEELAM: If they continue like this, they will be thrown out of Andhra Pradesh. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now, Dr. K. V. P. Ramachandra Rao. *...(Interruptions)...*
Mr. Seelam, very bad. *...(Interruptions)...* Why are you doing this? *...(Interruptions)...*

SHRI JESUDASU SEELAM: Sir, they are accusing the Congress even now. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Seelam, don't do this. *...(Interruptions)...*

SHRI JESUDASU SEELAM: If they continue like this, they will be thrown out of Andhra Pradesh *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Seelam, please sit down. *...(Interruptions)...*
You are encroaching upon his time. *...(Interruptions)...*

SHRI JESUDASU SEELAM: Telugu people *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Seelam, please sit down. *...(Interruptions)...*
Dr. K. V. P. Ramachandra Rao.

DR. K. V. P. RAMACHANDRA RAO (Telangana): *Hon'ble Deputy Chairman Sir, *...(Interruptions)...*

SHRI V. HANUMANTHA RAO: Sir, Congress Party has taken the *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please sit down. What are you doing? It is not going on record.

DR. K. V. P. RAMACHANDRA RAO: Hon'ble Deputy Chairman Sir, on 21st February 2014, we with utmost humility had requested the Hon'ble Members of this house that, the bifurcation of the Andhra Pradesh State and the process in which it was being exercised was entirely wrong. We also said that this would cause differences between the people of the State.

* English translation of the original speech made in Telugu.

[Dr. K. V. P. Ramachandra Rao]

Irrespective of political parties all the members of Parliament from the State of Andhra Pradesh had opposed the Bill. But, as per the promise made by our party leader Smt. Sonia Gandhi, to the people of Andhra Pradesh, the Andhra Pradesh Reorganization Bill was introduced in the Parliament. Hon'ble Members of the BJP had supported the Bill and the Bill was passed in both the houses of Parliament, which resulted in this Andhra Pradesh Reorganization (Amendment) Bill, 2015. Hon'ble Deputy Chairman Sir, as per my knowledge nobody from the State of Andhra Pradesh, welcomes this bill. This bill is unnecessary for our State; instead we request the ruling party to help the State in filling up the deficit in the revenue budget, allotting more ports, giving special status to Andhra Pradesh and aiding the developmental programmes in backward districts of the State.

MR. DEPUTY CHAIRMAN: That is okay. Now, Dr. T. Subbarami Reddy. Do you want to speak? Dr. Ramachandra Rao, please take your seat. You had only two minutes; you have taken three. Dr. Subbarami Reddy, please start.

DR. K. V. P. RAMACHANDRA RAO: As Polavaram project was declared as a National Project, I request the Government to implement it at the earliest.

MR. DEPUTY CHAIRMAN: Now, please stop. It is not going on record. What Dr. Subbarami Reddy says will go on record. Dr. Subbarami Reddy, you have two minutes only.

DR. T. SUBBARAMI REDDY: Mr. Deputy Chairman, Sir, first of all, I want to say that with your phenomenal skills, you could solve today various issues and also pass two Bills. Now, what I am saying is this. Sir, today, we are discussing the Andhra Pradesh Reorganisation (Amendment) Bill, 2014, for enhancement of MLCs. In the Parliamentary democracy, this is a platform where every Member gets a chance to tell the important things, which are in the interest of the people of the country and the State. So, I would like to say some important things on behalf of 9 crore Telugu people, from Andhra Pradesh and Telangana. There is no platform. Ever since the Bill was passed on 20th February, 2014, we didn't get the chance. Today, first time, I am getting the opportunity. Therefore, what I am saying is, I speak above politics. Everybody wants the welfare of the people whether it is the Congress Party or TDP or BJP. There is no difference. But how should we do it is the most important thing. What I want to bring to the notice of the Government is that at the request of every political party, Congress, being in power, did the bifurcation. Sir, I want to draw attention to this fact. While taking up the bifurcation process, everybody felt that it's Capital, Hyderabad, being one of the biggest cities of

the country is giving big revenue to the united Andhra Pradesh and when it would be separated, Andhra Pradesh will be losing heavy revenue. Therefore, they had sympathy for Andhra Pradesh. They wanted to give special facilities because they were taking away the Capital and as a result, they mentioned 'special category status'. So, when the then Prime Minister, Dr. Manmohan Singh, announced this, he said, 'I am giving it special category status for five years.' Why? He said, 'It is because it is bifurcated under special circumstances and therefore it cannot be compared with other States.' Then, immediately, Shri Venkaiah Naidu and Arun Jaitelyji said, 'If we get into power, we will give it special category status for 10 years and not five years.' Why everybody wants that? It is because they want justice for the Telugu people. It is not that NDA is not interested. So, I am requesting them to focus on this and give it a special category status as early as possible. ...(*Time-bell rings*)...

MR. DEPUTY CHAIRMAN: Thank you.

DR. T. SUBBARAMI REDDY: The second thing is...

MR. DEPUTY CHAIRMAN: There is no time.

DR. T. SUBBARAMI REDDY: Shall I walk out? ...(*Interruptions*)... What is this?

MR. DEPUTY CHAIRMAN: Two minutes are over.

DR. T. SUBBARAMI REDDY: Sir, I am talking on behalf of everybody. I am talking on behalf of BJP, Telugu Desam, Congress and also on behalf of nine crore people.

MR. DEPUTY CHAIRMAN: Don't do that. There is no time.

DR. T. SUBBARAMI REDDY: I am not taking political mileage; I am not accusing anybody. I am a man who wants the welfare of the Telugu-speaking people of Telangana and Andhra Pradesh. If there is a platform where I get an opportunity to speak, I must speak. Nobody should stop me.

MR. DEPUTY CHAIRMAN: Two minutes are over.

DR. T. SUBBARAMI REDDY: What I am saying now is, for Polavaram Project, ₹16,000 crores are required.

MR. DEPUTY CHAIRMAN: There is no scope for that now.

DR. T. SUBBARAMI REDDY: Sir, this is Andhra Pradesh Reorganization (Amendment) Bill. So, this is the term, the Bill, with which I am actually concerned. Sir, only ₹100 crores is given. So, every year we need, at least, a few thousand

[Dr. T. Subbarami Reddy]

cores to complete it in three-four years. Yesterday, when I raised this, I did not mention as to how many crores are required for this. So, I am saying this. ...*(Time-bell rings)*... Please, Sir.

Then, Sir, Pranahita Project is also as important as the Polavaram Project. So, I demand that for Pranahita Project also, the Central Government should provide aid immediately like it provides to other projects. ...*(Time-bell rings)*...

The last point that I want to make is that under Schedule 13 of this Bill, they promised that for Telangana they will give ...*(Time-bell rings)*... ...*(Interruptions)*...

संचार और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद): सर, अब वोटिंग कराइए। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: What can I do? You also help me. ...*(Interruptions)*...

श्री मुख्तार अब्बास नकवी: सर, ये एक ही पार्टी के हैं, क्या बोलेंगे? ...*(व्यवधान)*...

श्री रवि शंकर प्रसाद: सर, प्लीज वोटिंग कराइए, हम आग्रह कर रहे हैं। अब खत्म कीजिए, हो गया। ...*(व्यवधान)*...

श्रीमती रेणुका चौधरी: आप सुन लीजिए। ...*(व्यवधान)*...

श्री रवि शंकर प्रसाद: हम आगे सुनेंगे। हमने कब मना किया है कि हम नहीं सुनेंगे। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY: I am going to support the Bill. ...*(Interruptions)*... Ravi Shankarji, why do you want to stop me? ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: Who am I to stop you? Subbarami Reddyji, even God cannot stop you. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Subbarami Reddy, please now stop. ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: What do you mean? We only appeal to you. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Reddy, you have taken more than your time. ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY: Gadkarji, for Telangana, they have promised to

give National Highway connectivity to all the backward districts. So, I want you to bear in mind as to what is actually done in the Bill.

MR. DEPUTY CHAIRMAN: You now sit down. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY: Therefore, Sir, while supporting the Bill, the last point that I want to make is that there is Telugu Desam and BJP Alliance. They are now like brothers. Telugu Desam is ruling Andhra Pradesh.

MR. DEPUTY CHAIRMAN: What are you talking? ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY: We are with Telugu Desam to get more funds for Andhra Pradesh. But we are not receiving it. Therefore, we are demanding the NDA Government to give more money to Andhra Pradesh for the welfare...*

MR. DEPUTY CHAIRMAN: No, please. Nothing will go on record. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: Sir, it seems they don't want to pass this Bill. Their intention is not right.

MR. DEPUTY CHAIRMAN: See, the Members of the Congress Party should not take the Chair for a ride. They know this Bill was allotted only 30 minutes.

And of 30 minutes how much time can the Congress Party get? ...*(Interruptions)*... Listen. Seven names have been given and Members are not listening. ...*(Interruptions)*... Either you should listen ...*(Interruptions)*... See, you have given seven names and in thirty minutes, the Congress Party may get maximum six minutes, and then you are not listening also. Okay, I am calling all seven Members. But you must take maximum two minutes or three minutes. What is this? If it is not taking for a ride, then what else is it? ...*(Interruptions)*... Mr. Ananda Bhaskar Rapolu, if you can speak for two minutes, I would allow you. Otherwise, I won't allow you. ...*(Interruptions)*...

SHRI VAYALAR RAVI (Kerala): Sir, I have a point of order. The Congress Party has not taken the Chair for a ride. The hon. Member may have taken more time. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: All right. I correct it. It is Members, not the Congress Party. I correct it. Mr. Rapolu, if you can speak in two minutes, I would allow you; otherwise, no.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I would take only three minutes.

* Not Recorded.

MR. DEPUTY CHAIRMAN: No, only two minutes. Otherwise, you may sit down. ...(*Interruptions*)...

SHRI ANANDA BHASKAR RAPOLU: Respected Deputy Chairman, Sir, I congratulate my brothers and sisters from the residuary State of Andhra Pradesh on this occasion of enhancement in the number of seats in the Andhra Pradesh Legislative Council. I would also like to express my best wishes on the eve of the Telugu New Year, *Shri Manavamatha Nama Samastaradi*, to all the Telugu people, living in both the States and all across the globe.

Sir, at this point, I would like to draw the attention of the House and the Union Government to certain anomalies in particular, following the Polavaram project going into the residuary State. In Khammam district, 96 learned persons who had been working for eight to 12 years got jobless.

MR. DEPUTY CHAIRMAN: Why are you saying all this? The Minister has already made that clear. ...(*Interruptions*)...

SHRI ANANDA BHASKAR RAPOLU: This kind of anomalies have made them jobless and rendered them unemployed. Such anomalies must be taken note of either by the Andhra Pradesh Government or by the Telangana Government.

SHRI C. M. RAMESH: Sir, the Polavaram project...

MR. DEPUTY CHAIRMAN: You sit down. You sit down, please.

SHRI ANANDA BHASKAR RAPOLU: Thereby, their jobs could be protected. At the same time, I appeal to the Union Government to look after the water resources and river water distribution. Otherwise, the river water would put walls between Telangana and Andhra Pradesh. Besides that, I would earnestly put forth the urge of Telangana to enhance the number of seats in the Telangana Legislative Assembly as well as Council. Besides that, I would appeal to the Union Government to accord the national project status to the Pranahita-Chevala Project and to save the catchment area of the Godavari river. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shrimati Renuka Chowdhury; take only two minutes.

SHRIMATI RENUKA CHOWDHURY : Thank you very much, Sir, for this opportunity. It is actually with a very heavy heart that we stand here. Andhra Pradesh and Telangana today are like conjoined twins, and those of us who are elected public representatives have the collective responsibility of looking after the Telugu-speaking people in both the States and to ensure the well-being of people in both States.

While the Government must stop looking at this as a political opportunity or use it as leverage against the people of the States, fact is, what you are giving to these citizens are not benefits. This is not Government largesse or generosity that you are giving. It is the right of these citizens, rights as enshrined in the Constitution of this country. When we say 'we the people', it is both Andhra and Telangana, the people of both these States, who stand up and who deserve the kind of recognition that they have to have. Whether it is water for irrigation or for drinking purposes, whether it is in declaring international airports, whether it is restoring Legislative Councils, whether it is looking at the plight of two lakh tribals who have been the worst hit in the district of Khammam, which borders Andhra Pradesh and which is the district I represented politically, the Bayyaram iron ore that we have and about which assurance was given that a factory would be set up there, all these have to be done in the natural course of events. There is no obligation that you are doing or no sense of political one-upmanship that you can utilize there. Do not underestimate the Telugus of this country. These are the States that sent Prime Ministers to this nation, where history would judge them as one of the finest. These are the States that have sent Presidents to this country. And so, please do not pretend that you are doing us some great favour. It is our right, Sir, and till these rights are implemented, we will continue to fight.

I would only like to request the Government, Sir, that it is not enough that they send officers to go and talk there. Public representatives are involved in this. The two Chief Ministers must sit down to work out the anomalies, so that we really practice the principles of 'by the people, for the people, of the people' — the principle of this democracy.

Thank you, Sir.

श्री मोहम्मद अली खान (आंध्र प्रदेश): ऑनरेबल डिप्टी चेयरमैन साहब, Andhra Pradesh Reorganisation (Amendment) Bill, 2014 आज वजीरे दाखला ने सदन में रखा है, मैं उसकी तार्ईद करता हूं। साथ ही, मैं एक बात इस हाउस में दोहराने से नहीं रह सकता कि 60 साल से तेलंगाना की आवाम की ख्वाहिशात थीं, कि अलेहदा तेलंगाना बने, जिस रियासत की तकसीम को पंडित जवाहर लाल नेहरू, श्रीमती इंदिरा गांधी और राजीव गांधी ने नहीं किया, श्रीमती सोनिया गांधी और कांग्रेस पार्टी ने आवाम की ख्वाहिशात को ध्यान में रखकर तकसीमे रियासत का पार्टी ने एलान किया। उसके लिए मैं यूपीए सरकार और डा. मनमोहन सिंह जी, साबिक वजीरे आजम को मुबारकबाद दूंगा। इसके साथ ही मैं एक और बात का आपके साथ इजहारेख्याल करूंगा। उस टाइम पर जो कांग्रेस इक्तिदार में थी, चाहे बीजेपी हो या तेलुगूदेशम हो, उन्होंने हमेशा यह नारा लगाया कि कांग्रेस पार्टी ने इक्तिदार के लिए दो महीने पहले अलेहदा तेलंगाना रियासत कर रही है, लेकिन यह बात गलत थी। श्रीमती सोनिया गांधी या कांग्रेस पार्टी ने कभी भी इक्तिदार के लिए अपनी पार्टी की उमंगों को सामने नहीं रखा। उन्होंने देखा और आवाम की

[श्री मोहम्मद अली खान]

ख्वाहिशात को पूरा किया, तेलंगाना एक रियासत बनी। मैं मरकजी सरकार से ख्वाहिश करूंगा कि जिन बातों का वायदा कर के आप इलेक्शन में सामने आए थे, वे बातें चाहें आंध्र में हों, चाहे तेलंगाना में हों, आपको पाएतकलीम पहुंचाना पड़ेगा, लेकिन मैं एक बात दोहराने से नहीं रह सकता, तेलंगाना के अंदर जिन बातों का मुतालबा किया जा रहा है, तेलंगाना के अंदर परन्हिता चवल्लेका प्रोजेक्ट किया जा रहा है, उसको मरकजी सरकार का प्रोजेक्ट एलान करना चाहिए। तेलंगाना की आवाम के सामने, आंध्र की आवाम के सामने यह नहीं है कि वहां कितनी एसेम्बली सीट्स, कितनी काउंसिल की सीट्स होती हैं, लेकिन उनकी जो उमंगें हैं, उनकी जो आरजू हैं, इक्तिदार में आने के लिए इलाकाई पार्टी ने उनसे जो वायदा किया था, वह पूरा करती, मैं एक बात दोहराता चलूं, मुझे तक्सीम के टाइम पर कहा गया था, मैंने आंध्र प्रदेश की आवाम को, आंध्र प्रदेश के डेवलपमेंट को, आंध्र प्रदेश के स्पेशल पैकेज को तेलंगाना एमपी होने के नाते मैंने उसकी ताईद की थी, लेकिन मैं मरकजी सरकार से यह कहना चाहता हूं कि बीजेपी सरकार ने जो उस वक्त मुतालबा किया, वह पूरा करना पड़ेगा। यहां मैं आपको बताता चलूं कि उस वक्त जो काईद थे, आज पार्लियामेंट्री अफेयर्स के वजीर हैं, उन्होंने मुतालबा किया था कि आंध्र के लिए स्पेशल पैकेज दिया जाए, आंध्र प्रदेश के लिए डवलपमेंट पैकेज दिया जाए। मैंने उसकी ताईद की थी, हमारे प्रधान मंत्री डा. मनमोहन सिंह ने ताईद की थी। मैं मुतालबा करूंगा चाहे तेलंगाना के बॉर्डर का मामला हो, चाहे बिजली का मामला हो, चाहे जमीनात का मामला हो, चाहे रेवेन्यू का मामला हो— इन मसलों को हल किया जाए। दोनों चीफ मिनिस्टर्स को मरकजी सरकार बिठाए और आवाम की जो ख्वाहिशात हैं, उनको पूरा करे। मैं फिर से एक बार कहता हूं कि कांग्रेस पार्टी ने इक्तिदार के लिए नहीं, आवाम की ख्वाहिशात को ध्यान में रखते हुए 60 साला तारीख को देखकर फैसला किया। इसके लिए मैं श्रीमती सोनिया गांधी, डा. मनमोहन सिंह और यूपीए की सरकार को मुबारकबाद दूंगा कि 60 साला तारीख में जो पंडित नेहरू, इंदिरा गांधी नहीं कर सके थे, कांग्रेस पार्टी ने श्रीमती सोनिया गांधी की लीडरशिप में अलेहदा तेलंगाना कायम हुआ। शुक्रिया।

† جناب محمد علی خان (آندھرا پردیش): انریبل ڈپٹی چیئرمین صاحب، Andhra Pradesh Reorganisation (Amendment) Bill, 2014 آج وزیر داخلہ نے سدن میں رکھا ہے، میں اس کی تائید کرتا ہوں۔ ساتھ ہی، میں ایک بات اس ہاؤس میں دوہرانے سے نہیں رہ سکتا کہ 60 سال سے تلنگانہ کی عوام کی خواہشات تھیں، جس شخص کو، جس ریاست کی تقسیم کو پنڈت جواہر لال نہرو، شریمتی اندرا گاندھی اور راجیو گاندھی نے نہیں کیا، شریمتی سونیا گاندھی کی پارٹی نے عوام کی خواہشات کو دھیان میں رکھ کر تقسیم ریاست کا اعلان کیا۔ اس کے لئے میں یوپی۔اے۔ سرکار، ڈاکٹر منموہن سنگھ جی، سابق وزیراعظم کو مبارکباد دوں گا۔ اس کے ساتھ ہی میں ایک اور بات کا آپ کے ساتھ اظہار خیال کروں گا۔ اس ٹائم پر جو لوگ اقتدار میں تھے، چاہے بی جے پی۔ ہو یا ٹیلگودیشم ہو، انہوں نے ہمیشہ یہ نعرہ لگایا کہ کانگریس پارٹی نے اقتدار کے لئے دو مہینے پہلے علیحدہ تلنگانہ، تکمیل کو پہنچایا، لیکن یہ بات غلط تھی۔ شریمتی سونیا گاندھی یا کانگریس پارٹی

† Transliteration in Urdu Script.

نے کبھی بھی اقتدار کے لئے اپنی امنگوں کو سامنے نہیں رکھا۔ انہوں نے دیکھا آندھرا پردیش ایک ریاست بنی، تلنگانہ ایک ریاست بنی، میں مرکزی سرکار سے خواہش کروں گا کہ جن باتوں کا وعدہ کر کے آپ عوام کے سامنے آئے تھے، وہ باتیں چاہے آندھرا میں ہو، چاہے تلنگانہ میں ہوں، آپ کو پایہ تکمیل تک پہنچانا پڑے گا، لیکن میں ایک بات دوبرانا سے نہیں رہ سکتا، تلنگانہ کے اندر جن باتوں کا مطالبہ کیا جا رہا ہے، تلنگانہ کے اندر پریٹا چوندے کا پروگرام کیا جا رہا ہے، اس کو مرکزی سرکار کو اعلان کرنا چاہئے۔ تلنگانہ کی عوام کے سامنے، آندھرا کی عوام کے سامنے یہ نہیں ہے کہ وہاں کتنی اسمبلی سیٹیں، کتنی کانسل کی سیٹیں ہوتی ہیں، لیکن ان کی جو امنگیں ہیں ان کی جو آرزو ہیں، جو اقتدار میں کانگریس پارٹی نے ان سے جو وعدہ کیا تھا، میں ایک بات دوبراتا چلوں، مجھے تقسیم کے ٹائم پر کہا گیا تھا، میں نے آندھراپردیش کی عوام کو آندھراپردیش کی پبلک کو، آندھراپردیش کے ڈیولپمنٹ کو، آندھراپردیش کے اسپیشل پیکیج کو تلنگانہ ایم پی ہونے کے ناتے میں نے اس تائید کی تھی، لیکن میں مرکزی سرکار سے یہ وعدہ کرتا ہوں کہ بی جے پی سرکار نے جو وعدہ کیا ہے، وہ پورا کرنا پڑیگا۔ یہاں کے جو وزیر موصوف تھے، پارلیمنٹری افئیرس کے جو وزیر تھے، انہوں نے مطالبہ کیا تھا کہ آندھرا کے لیے اسپیشل پیکیج دیا جائے، آندھراپردیش کے لئے ڈیولپمنٹ پیکیج دیا جائے۔ ہم نے اس کی تائید کی تھی، ہمارے پردھان منتری ڈاکٹر منموہن سنگھ نے تائید کی تھی۔ میں مطالبہ کرونگا چاہے تلنگانہ کے بارڈر کا معاملہ ہو، چاہے قرض کا معاملہ ہو، چاہے زمینات کا معاملہ ہو، چاہے ریونیو کا معاملہ ہو ان مسئلوں کو حل کیا جائے۔ دونوں چیف منسٹرس کو مرکزی سرکار بٹھائے اور عوام کی جو خواہشات ہیں، ان کو پورا کرے۔ میں پھر سے ایک بار کہتا ہوں کہ کانگریس پارٹی نے اقتدار کے لئے نہیں عوام کی خواہشات کو دھیان میں رکھتے ہوئے ساٹھ سالہ تاریخ کو انہوں نے پیش کیا۔ اس کے لئے میں شریمتی سونیا گاندھی، ڈاکٹر منموہن سنگھ اور یوپی اے کی سرکار کو مبارکباد دونگا کہ ساٹھ سالہ تاریخ میں جو پنڈت نہرو، اندرا گاندھی نہیں کرسکے تھے، کانگریس پارٹی نے شریمتی سونیا گاندھی کی لیڈرشپ میں یہ کام کیا۔

MR. DEPUTY CHAIRMAN: Please take your seat. It is over. *...(Interruptions)...*
Now, Mr. Minister.

SHRI C. M. RAMESH: Sir *...(Interruptions)...*

श्री रवि शंकर प्रसाद : अब इसे रहने दीजिए।

MR. DEPUTY CHAIRMAN: See, your party has spoken. *...(Interruptions)...* And she has not demanded. *...(Interruptions)...*

SHRI BHUPINDER SINGH (Odisha): Sir, Rajya Sabha *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: What is this? *...(Interruptions)...* Sit down. *...(Interruptions)...* No; you have not given name. *...(Interruptions)...* You could have given the name. *...(Interruptions)...*

SHRI BHUPINDER SINGH: Sir, name has been given. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No. See, that is over now. ...*(Interruptions)*... Mr. Bhupinder Singh, before you, I have the request from that hon. lady. Then I have to allow both. ...*(Interruptions)*... If the House has no objection, I will allow that hon. lady and you for two-two minutes. ...*(Interruptions)*...

SHRIMATI THOTA SEETHARAMA LAKSHMI (Andhra Pradesh): Sir ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: No, Sir. ...*(Interruptions)*...

SHRI AVINASH RAI KHANNA (Punjab): No, Sir. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: No, Sir. Nobody is ready. ...*(Interruptions)*... Call the Minister. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will give you time later. ...*(Interruptions)*... Sit down now. Now, Mr. Minister.

SHRI KIREN RIJIJU: Sir, first of all, I am grateful to this august House and the hon. Members for agreeing to pass this Bill without much discussion, and with your permission, I would like to say that I would not indulge in the issues. Other than that, this is a very specific amendment that has been brought in.

MR. DEPUTY CHAIRMAN: Yes, only on the Bill. You need not reply to any other thing; only the Bill.

SHRI KIREN RIJIJU: Sir, I will not explain it in detail, and it is not necessary also. So, I commend the Bill to the House.

MR. DEPUTY CHAIRMAN: Thank you very much for being brief. Motion moved...*(Interruptions)*...

DR. K.V.P. RAMACHANDRA RAO: Sir ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The question is:

That the Bill further to amend the Andhra Pradesh Reorganisation Act, 2014, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI KIREN RIJJU: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

STATEMENTS BY MINISTER

Central Sector Schemes of financial assistance for on-board ship training for Indian Merchant Navy Cadets/Trainees

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS; AND THE MINISTER OF SHIPPING (SHRI NITIN JAIRAM GADKARI): Sir, India has a strong reputation for providing quality human resource for the global shipping sector. Out of a total number of 12 lakh sea-farers globally, India's share is 7 per cent, meaning about 84,000 Indians are working as sea-farers. They not only enhance the image of India but also earn precious foreign exchange for the country. The effort of the Government is to increase the share of India and to help Indian citizens to acquire skills for gaining employment all over the world.

The Indian Maritime University provides quality training to sea-farers, in association with 40 Maritime Training Institutes. Although there is enough capacity for classroom training for sea-farers, the efforts to train sea-farers have hit a roadblock in terms of the number of on-board training slots on ships. When I came to know of this, I initiated discussions to find a solution. Today, I am happy to announce that we have found a way forward.

A scheme has been formulated to provide financial support to cadets who have completed their classroom training between 2010 and 2012, but who have not been able to get on-board ship training due to non-availability of training berths on Indian ships.

In order to increase the training slots, foreign flagged ships will be eligible for reimbursement of 30 per cent of the cost of training with a maximum amount of ₹3 lakhs. This amount, to be contributed by the Ministry of Shipping, will be grant-in-aid and students will not have to return this money. The balance amount of 70 per cent of the cost of training will be arranged for the cadets through loans from financial institutions under the Ministry of Social Justice, Ministry of Tribal Affairs and the Ministry of Minority Affairs as per their eligibility. Cadets belonging to